

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:909

ANSWERED ON:25.11.2009

DISPOSAL OF CASES BY CVC

Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases referred to Central Vigilance Commission (CVC) during the last three years and the current year;
- (b) the number of cases on which reports have been given;
- (c) the number of cases which have been sent back for lack of necessary evidence;
- (d) the number of cases in which persons have been found guilty and the number of cases on which recommendations have been made to punish the guilty persons;
- (e) the number of cases in which action has not been taken so far and the reasons therefor; and
- (f) the reaction of the Government thereto?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The number of cases received in the Central Vigilance Commission and disposed of during the last three years and the current year were as under:-

Year	No of cases received	Disposed of
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2006	4798	4683
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2007	4941	4672
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2008	4721	4238
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Up to October, 2009	4690	4410
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(c): The cases/references received in the CVC which are incomplete or deficient in any manner are sent back to the concerned organization. However, specific data of such cases is not maintained in the Commission.

(d): No. of cases where the Commission has advised imposition of Major Penalty/Minor Penalty are as under :-

Year	No. of cases
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Major Penalty	Minor Penalty
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2006	686	296
2007	756	246
2008	719	200

(e): The number of cases where the concerned organizations have not implemented the Commission's 2nd stage advice are as under:-

Year	No.of cases
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2006	863
2007	892
2008	733

(f): The disciplinary cases are dealt with as per rules/law laid down in this regard. However, wherever there has been delay in completion of disciplinary cases/issue of final order of penalty by the organizations concerned, the Central Vigilance Commission on its part has been advising the authorities concerned to finalize such cases promptly.